

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 181/GT/2026

Subject : Petition for revision of tariff of Korba STPS Stage-III (500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Petition No. 101/GT/2026

Subject : Petition for approval of tariff of Korba STPS Stage-III (500 MW) for the period from 1.4.2024 to 31.3.2029.

Petitioner : NTPC Limited

Respondents : MPPMCL and others.

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Anup Jain, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Rajiv Naik, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
Ms. Ashwini Rajan, Advocate, MSEDCL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL
Ms. Deepa Mishra Advocate, CSPDCL
Ms. Anita Kumari, Advocate, CSPDCL
Shri Saurabh Mishra, Advocate, MPPCL

Record of Proceedings

The matters were called out for hearing through virtual mode.

2. During the hearing, the learned counsel for the Petitioner and the Respondent made detailed oral submissions. The learned counsel for the parties sought permission to place on record their respective written submissions in the matters.

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information on an affidavit, after serving a copy on the Respondents, on or before **21.9.2026**:



Petition No. 181/GT/2026

- a. *For additional capital expenditure claimed under the balance payments of work/ final bill settlement and leftover works under Regulations 24(1)(b) and 76, provide supporting documents and the relevant package under which the cost towards balance payment of works has been incurred and provide re-conciliation of the same against the approved cost under RCE.*
4. The Respondents are permitted to file their replies to the additional information filed by the Petitioner, on or before **28.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before, **5.10.2026**.
5. The Commission also permitted the parties to file a short written note of arguments, on or before, **12.10.2026**.
6. Subject to the above, the Commission reserved the order in the Petitions.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

